

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

**Original Application No.021/0788/2019  
Date of Order : 05.09.2019**

Between :

V.Madhava Varma, S/o V.Jaya Rama Raju,  
Aged 51 years, R/o MIG-80, Plot No.202,  
Occ : Pro TC/CC, Secunderabad Division,  
Green Homes, Road No.1, KPHB Colony, Gr 'C',  
Hyderabad. ... Applicant.

And

1. The Union of India,  
Rep. by its Secretary,  
Ministry of Railways, New Delhi.

2. The South Central Railway,  
Rep. by its General Manager,  
Rail Nilayam, Secunderabad.

3. The Chief Personnel Officer,  
South Central Railways,  
Rail Nilayam, Secunderabad.

4. The Senior Divisional Personnel Officer,  
South Central Railways, Sanchalan Bhavan,  
Secunderabad.

5. The Senior Divisional Commercial Manager,  
South Central Railways, Sanchalan Bhavan,  
Secunderabad. ... Respondents.

Counsel for the Applicant ... Mr.G.V.Shivaji, Advocate  
Counsel for the Respondents ... Mrs.Vijaya Sagi, S.C. for Rlys

**CORAM:**

***Hon'ble Mrs.Naini Jayaseelan* ... Member (Admn.)**  
**ORAL ORDER**

**{As Per Hon'ble Mrs.Naini Jayaseelan, Member (Admn.)}**

Heard Mrs.B.N.S.Savitha Kumari representing Mr.G.V.Shivaji, learned counsel for the applicant and Mrs.Vijaya Sagi, learned standing counsel for the respondents.

2. The present OA has been filed aggrieved by the inaction of the respondents in not considering the representation of the applicant for change of absorbed category from Commercial Clerk to Clerical category (Ministerial side) after medical decategorisation and training. The contention of the learned counsel for the applicant is that the applicant has made three representations and has not received any response from the respondents. One of the representations dated 20.06.2019 has been received in the department, the other two representations did not seem to have been received in the department.

3. In view of the above, the applicant is directed to submit a fresh representation and the respondents department may consider and dispose of the representation within a period of two months from the date of receipt of the said representation.

4. O.A. is disposed of accordingly. There shall be no order as to costs.

**(NAINI JAYASEELAN)  
MEMBER (ADMN.)**

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